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Andhra Pradesh Advocates Clerks Welfare Fund (Amendment) Act, 1994

21 of 1994

[03 August 1994]

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Andhra Pradesh Advocates Clerks Welfare Fund (Amendment) Act, 1994

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AN ACT FURTHER TO AMEND THE ANDHRA PRADESADVOCATES' 'CLERKS' WELFARE FUND ACT, 1992. Be it enacted by the Legislative Assembly of the State of Andhra Pradesh in the Forty-fifth Year of the Republic of India as follows:- * Received the assent of the Governor on the 3rd August, 1994. For Statement of objects and Reasons, please see the Andhra Pradesh Gazette, Part IV-A, Extraordinary, dated the 27th December, 1993 at Page 3.

1. Short Title :-

This Act may be called the Andhra Pradesh Advocates Clerks Welfare Fund (Amendment) Act, 1994.

2. Amendment Of Section 4:-

In section 4 of the Andhra Pradesh Advocates Clerks Welfare Fund Act, 1992(Act 13 of 1992), in sub-section (3) for clause (g), the following shall be substituted, namely:-

"(g) a Secretary to be appointed by the Chairman in accordance with such regulations as may be made by the Committee in respect of the recruitment and conditions of service of such Secretary. He shall be paid out of the Advocates Clerks Welfare Fund:

Provided that the Secretary appointed under this clause shall not

have the right to vote at the meetings of the Committee:

Provided further that a Secretary shall be appointed in accordance with this clause within a period of two months from the date of commencement of the Andhra Pradesh Advocates Clerks Welfare Fund (Amendment) Act, 1994 and till such appointment is made the Secretary to the Bar Council shall continue to be the secretary of the Committee."